

**THE SPECIAL TRIBUNAL (VALIDATION OF  
PROCEEDINGS) REGULATION, 1859 Fasli.**

**No. I of 1859 F.**

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**\* THE SPECIAL TRIBUNAL (VALIDATION OF PROCEEDINGS) REGULATION, 1359 Fasli.**

No. I of 1359 F.

WHEREAS it is expedient to remove doubts which have arisen or may arise regarding the validity of certain proceedings taken by the Special Tribunal constituted by the order of the Military Governor under Section 2 of the Special Tribunals Regulation (No. V of 1358 F.), published with the Notification of the Home Department No 53, dated the 26 th Amardad, 1358 F. ;

Now, THEREFORE, in exercise of the authority vested in me for the administration of the Hyderabad State, and of all other powers enabling me in that behalf, I make the following Regulation.

1. (1) This Regulation may be called the Special Tribunal (Validation of Proceedings) Regulation, 1359 F. Short title and commencement.

(2) It shall come into force at once.

2. In this Regulation, " Special Tribunal " means the Special Tribunal constituted by the order of the Military Governor under Section 2 of the Special Tribunals Regulation (No. V of 1358 F.), published with the Notification of the Home Department No. 53, dated the 26th Amardad, 1358 Fasli (26th June, 1949).

3. All proceedings taken by the Special Tribunal in relation to the offences which the Special Tribunal was, by the order of the Military Governor, dated the 6th October, 1949, made under Section 3 of the Special Tribunals Regulation (No. V of 1358 F.), directed to try shall be and shall be deemed always to have been as valid and effectual for all purposes as if the said order had been made before the Special Tribunal first took cognizance of the said offences.

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